

**PUNJAB VIDHAN SABHA**

**Bill No. 8-PLA-2016**

**THE PUNJAB PLASTIC CARRY BAGS (MANUFACTURE, USAGE  
AND DISPOSAL) CONTROL (AMENDMENT) BILL, 2016**

A

**BILL**

*further to amend the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Act, 2016.

Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 1st day of February, 2016.

2. In the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005, the provision of section 7 shall be numbered as sub-section (1) and after sub-section (1) so re-numbered, the following sub-section shall be added, namely :—

Amendment of section 7 of Punjab Act 17 of 2005.

“(2) Notwithstanding anything contained in sections 3, 4, 5 and sub-section (1) of section 7, the State Government, may by notification in the Official Gazette, completely prohibit to manufacture, stock, distribute, recycle, sale or use of plastic carry bags and containers made of virgin or recycled plastic and plastic items having one time use such as disposable plastic cups, tumblers, spoons, forks and straws.”.

3. (1) The Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Ordinance, 2016 (Punjab Ordinance No. 1 of 2016), is hereby repealed.

Repeal and Saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of this Act.

## STATEMENT OF OBJECTS AND REASONS

1. That Article 48-A of the Constitution of India inter alia envisages that the State shall endeavour to protect the environment.

2. That Government of Punjab after considering the adverse effects of Plastic Carry Bags on the environment and Local Ecology felt that Plastic Carry Bags are littered about irresponsibly and have detrimental effect on the environment.

3. That it is observed that the Plastic Carry Bags also cause blockage of gutters, sewerage system and drains thereby resulting in serious environmental and Public Health related problems.

4. That the aim of carrying out the amendment in The Punjab Plastic Carry Bags (Manufacture, Usages and Disposal) Control Act 2005 by insertion of Section 7 clause (2) is to empower the State Government to completely prohibit the manufacture, stock, distribution, recycle, sale or use of Plastic Carry Bags and containers made of virgin or recycled plastic and plastic items by issuing a notification in the official gazette so as to protect the environment.

PARKASH SINGH BADAL,

Chief Minister, Punjab.

CHANDIGARH :  
The 14th March, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.*—The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 14th March, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).